

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-5739-JK (LD) of 2022

DATED:- 08 - 08 - 2022

Sanction is hereby accorded to the appointment of Officer's of Police Department (Home Department) as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir,

Sd/-

(Achal Sethi)

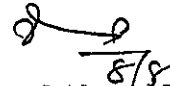
Secretary to Government

Dated:- 08- 08 - 2022

No:-LAW-OIC/153/2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Principal Secretary to Government, Home Department
6. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
7. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
8. Director Litigation , Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.



(Khursheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No.5739-JK(LD) of 2022 dated 08.08.2022

S No.	Title of the Case		OIC	
1.	Shakeel Ahmad V/s U.T of J&K and others	O.A No. 376/2020	DySP Akshay Khajuria ARP-983932.	SO to DIG Railway.
2.	Hafizullah Mir V/s U.T and others	TA No.76/2020	DySP Ab Hamid EXK-932013.	DySP GRP Lines/SO GRP Awantipora.
3.	Assadullah Mir V/s U.T of J&K and others.	O.A No. 165/2020		
4.	Parvaiz Ahmad Dar V/s U.T of J&K.	WP(C) 1178/2020		
5.	Mohd Latief V/s UT of J&K and others.	WP(C) 1184/2021	Naresh Singh Sharma EXJ-936109	DySP GRP Lines Jammu.
6.	State V/s Govind Singh	FIR No.85/2013 P/SAkhnoor Jammu	DySP Sh. VarunJandial.	SDPO Akhnoor Jammu.
7.	Swaran Singh @ Raju V/s UT of J&K.	FIR No.16/2020 P/S MiranSahab Jammu.	DySP Sh. Surinder Singh.	SDPO R.S.Pura Jammu.
8.	State VsParamjeet Singh and others	FIR No. 02/2006 of P/S Satwarijammu	Smt. Mamta Sharma	SP City South Jammu
9.	State Vslrshad Ahmad and ors.	FIR No. 145/2021 of P/S Bhaderwah	Sh. Master Popsy	ASP HqrsDoda
10.	State Vs Prince Kumar and ors.	FIR No. I2/2018 of P/S Women Doda	Sh. Master Popsy	ASP HqrsDoda
11.	Vijay Singh Vs State of J&K	FIR No. 112/2008 of P/S Akhnoor Jammu	ShriVarum Jindal	SDPO Akhnoor Jammu

Handwritten signature and date 8/8